

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INTEGRATED LIVESTOCK VILLAGE FARM PVT. LTD.**RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	INTEGRATED LIVESTOCK VILLAGE FARM PVT. LTD.
2.	Date of incorporation of Corporate Debtor	28th January 2005
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2005PTC132499
5.	Address of the registered office and principal office (if any) of corporate debtor	B-3, Friends Colony (West) Main Mathura Road, New Delhi-110065
6.	Insolvency commencement date in respect of corporate debtor	18th December, 2019 (Order copy received on 19.12.2019)
7.	Estimated date of closure of insolvency resolution process	15th June 2020 (i.e. 180 days from date of commencement date of 18.12.2019)
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	Neeraj Bhatia, Reg. No: IBBI/IPA-001/IP-P00824/2017-2018/11400
9.	Address & email of the interim resolution professional, as registered with the board	P-27, First Floor, Malviya Nagar, New Delhi – 110017 Email : nbtrace1@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	P-27, First Floor, Malviya Nagar, New Delhi – 110017 Email : ILVFPLCIRP@gmail.com
11.	Last date for submission of claims	3rd January. 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): NIL
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	N.A.
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi, Principal Bench has ordered the commencement of a corporate insolvency resolution process of the "**INTEGRATED LIVESTOCK VILLAGE FARM PVT. LTD.**" on **18th December 2019**. (Order copy received on 19.12.2019)

The creditors of "**INTEGRATED LIVESTOCK VILLAGE FARM PVT. LTD.**" are hereby called upon to submit their claims with proof on or before **3rd January. 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

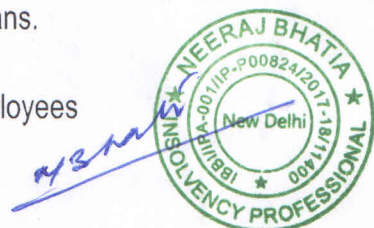
*The claims may be submitted in their specific Forms

- **Form B-** for Claims by operational creditors except workmen and employees
- **Form C-** for Claims by Financial Creditors
- **Form D-** for Claims by workmen or an employee
- **Form E-** for Claims by authorized representative of workmen & employees

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21/12/2019

Place: Delhi



Sd/-

Neeraj Bhatia

Interim Resolution Professional

Reg. No: IBBI/IPA-001/IP-P00824/2017-2018/11400